

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1273(PB)/2019

IN THE MATTER OF:

Deewan Singh Rawat	Applicant/petitioner
v.		
Educomp-Raffles Higher Education Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Pankaj Agarwal, Adv.
For the Respondent	-

ORDER

For order see, CP. No. (IB)-1272(PB)/2019.

16.07.2019
Ritu Sharma